

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH,**

**O.A. No.2734/2017**

New Delhi, this the 17<sup>th</sup> day of August, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Shri Arvind Giri,  
Aged about 32 years,  
s/o Late Shri Raghbir Giri,  
R/o House No.101, Gali No.55,  
B-Block, MCF 854, Sanjay Colony,  
Sector-23, Faridabad,  
Post- Part Time Farash Peon,

...Applicant.

(By Advocate : Shri T.T. Lepcha for Shri Anuj Aggarwal)

**Versus**

1. Union of India,  
Through its Joint Secretary,  
Ministry of Law & Justice,  
Department of Legal Affairs,  
Implementation Cell,  
Shastri Bhawan,  
New Delhi-110001.
2. Ministry of Law & Justice,  
Through it's the Superintendent (Legal),  
Department of Legal Affairs,  
Appellate Tribunal for Foreign Exchange,  
15<sup>th</sup> Floor, Hindustan Times House,  
K.G. Road,  
Delhi-110001.

...Respondents

(By Advocate : Shri H.K.Gangwani)

**ORDER (ORAL)**

**Mr. V. Ajay Kumar, Member (J) :-**

Heard the learned proxy counsel for applicant.

2. The applicant, a part time Farash Peon under the respondents has filed this OA seeking the following reliefs:-

- “i. Direct the respondents to pay the applicant salary in a regular pay scale which is payable to a regular peon/sweeper w.e.f. 01.01.1991 i.e. the initial date of appointment on the principles of equal pay for equal work;
- ii. Direct the respondents to pay the arrears of salary to the applicant on account of revision of her salary in terms of first prayer along with interest thereupon to be calculated @ 18% per annum;
- iii. Allow the present Application with costs, in favour of the applicant.
- iv. Issue any other appropriate order or direction as this Hon'ble Tribunal may deem fit and proper in the interest of justice and in the favour of the applicant.”

3. It is submitted that the applicant has made number of representations ventilating his grievances including Annexure-A/3 (Colly) representation dated 25.04.2014. However, respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of without going into the merits of the case, with a direction to the respondents to decide the Annexure-A/3 representation of the applicant by passing a reasoned and speaking order within a period of 90 days from the

date of receipt of a certified copy of this order, in accordance with law. No costs.

5. Let a copy of the OA be enclosed to this order.

( Nita Chowdhury )  
Member (A)

( V. Ajay Kumar )  
Member (J)

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